

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA.
No. HHC/Rules/C.P. ADR/05- Dated 19th December, 2005.
"NOTIFICATION"

**HIGH COURT OF HIMACHAL PRADESH CASE FLOW
MANAGEMENT (SUBORDINATE COURTS) RULES, 2005.**

In exercise of the powers conferred by Part X of the Code of Civil Procedure 1908, (5 of 1908), Section 29 of Himachal Pradesh Courts Act, 1976 (23 of 1976) and all other powers enabling it, the High Court of Himachal Pradesh hereby makes the following Rules, in regard to case flow management in the subordinate courts in the State of Himachal Pradesh.

1. Title. (1) These Rules shall be called High Court of Himachal Pradesh Case Flow Management (Subordinate Courts) Rules, 2005.

(2) These Rules shall come into force from the date of publication in the official gazette.

2. **Division of civil suits and appeals into tracks.**- (1) Based on the nature of dispute, the quantum of evidence to be recorded and the time likely to be taken for the completion of suit, the suits shall be channeled into different tracks Track 1 may include suits for maintenance, divorce and child custody and visitation rights, grant of letters of administration and succession certificate and simple suits for rent or for eviction (upon notice under Section 106 of Transfer of Property Act) . Track 2 may consist of money suits and suits based solely on negotiable instruments. Track 3 may include suits concerning partition and like property disputes, trademarks, copyrights and other intellectual property matters. Track 4 may relate to other matters. All efforts shall be taken to complete the suits in track 1 within a period of 9 months, track 2 within 12 months and suits in track 3 and 4 within 24 months.

Note:-It will be for the judge concerned to make an appropriate assessment as to which track any case can be assigned.

(2) Once in a month, the administrative staff of each Court shall

service of summons, completion of pleadings etc. with a view to make the case ready for disposal.

(3) The Judge referred to in clause (2) above may shift a case from one track to another depending upon the complexity and other circumstances of the case.

(4) Where computerization is available, the monthly data will be fed into the computer in such a manner that the judge referred to in clause (2) above, will be able to ascertain the position and the stage of every case in every track from the computer screen. Over a period, all cases pending in his Court will be covered. Where computerization is not available, the monitoring must be done manually.

(5) The judge referred to in clause (2) above, shall monitor and control the flow or progress of every case, either from the computer or from the register or data placed before him in the above manner or in some other manner he may innovate.

ORIGINAL SUIT:

3. Fixation of time limits while issuing notice. - The following time limits while issuing notice shall be observed.-

(a) Wherever notice is issued in a suit, the notice should indicate that the Code prescribes a maximum of 30 days for filing written statement (which for special reasons may be extended up to 90 days) and, therefore, the defendants may prepare the written statement expeditiously and that the matter will be listed for that purpose on the expiry of eight weeks from the date of issue of notice (so that it can be a definite date). After the written statement is filed, the replication (if any, proposed and permitted), should be filed within six weeks of receipt of the written statement. If there are more than one defendant, each one of the defendants should comply with this requirement within the time limit.

(b) The notice referred to in clause (a) shall be accompanied by a complete copy of the plaint and all its annexure/enclosures and copies of the interlocutory application, if any.

(c) If interlocutory applications are filed along with the plaint and if an ex-parte interim order is not passed and the Court is desirous of hearing the respondent, it may, while sending the notice along with the plaint, fix an earlier date for the hearing of the application (than the date for filing written statement) depending upon the urgency for interim relief.

4. Service of Summons/notice and completion of pleadings.- In this connection the following guidelines shall be observed:-

(a) Summons may be served as indicated in clause (3) of Rule 9 of Order V of Code of Civil Procedure, 1908.

(b) In the case of service of summons by the plaintiff or a courier where a return is filed that the defendant has refused notice, the return will be accompanied by an undertaking that the plaintiff or the courier, as the case may be, is aware that if the return is found to be false, he can be punished for perjury or summarily dealt with for contempt of Court for abuse of the provisions of the Code. Where the plaintiff comes forward with a return of 'refusal' the provisions of Order 9A Rule (4) CPC will be followed by re-issue of summons through Court.

(c) If it has not been possible to effect service of summons under Rule 9 of Order V CPC, the provisions of Rule 17 of Order V CPC shall apply and the plaintiff shall within 7 days from the date of its inability to serve the summons, to request the Court to permit substituted service. The dates for filing the written statement and replication, if any, shall accordingly stand extended.

sometimes almost two hours of the best part of the day when the judge is fresh. After such work, the Court is left with very limited time to deal with cases listed before it. Formal listing should be first before a senior officer of the Court to be nominated by the District Judge in respect of each court under his administrative control, one or two days before the listing in Court. He may give dates in routine matters for compliance with earlier orders of Court. Cases will be listed before Court only where an order of the Court is necessary or where an order prescribing the consequences of default or where a peremptory order or an order as to costs is required to be passed on the judicial side. Cases which have to be adjourned as a matter of routine for taking steps in the suit or proceeding should not be unnecessarily listed before Court. Where parties/counsel are not attending before the court-officer or are defiant or negligent, their cases may be placed before the Court. Listing of cases on any day before a Court should be based on a reasonable estimate of time and number of cases that can be disposed of by the Court in a particular day. The Courts shall, therefore, dispense with the practice of calling all the cases listed adjourned to any particular day. Cases will be first listed before a nominated senior officer of the Court, nominated for the purpose.

6. Procedure on the grant of interim orders.-- The following guidelines shall be observed by the subordinate Courts:-

(a) If an interim order is granted at the first hearing by the Court the defendants would have the option of moving appropriate applications for vacating the interim order even before the returnable date indicated in the notice and if such an application is filed, it shall be listed as soon as possible even before the returnable date.

(b) If the Court passes an ad-interim ex-parte order in an interlocutory application, and the reply by the defendants is filed, and if, thereafter, the plaintiff fails to file the rejoinder (if any) without good reason for the delay, the Court has to consider whether the stay or interim order passed by the Court should be

vacated and shall list the case with that purpose. This is meant to prevent parties taking adjournment with a view to have undue benefit of the ad- interim orders. The plaintiff may, if he so chooses, also waive his right to file a rejoinder. A communication of option by the plaintiff not to file a rejoinder, made to the Court Officer will be deemed to be the completion of pleadings in the interlocutory application.

7. Reference to Alternate Dispute Resolution.-In the hearing before the Court, after completion of pleadings, time limit for discovery and inspection, and admission and denials, of documents shall be four weeks. After the completion of admission and denial of documents by the parties, the suit shall be listed before the Court (for examination of parties under Order X of the Civil Procedure Code. A joint statement of admitted facts shall be filed before the said date). The Court shall thereafter, follow the procedure prescribed under the Alternative Dispute Resolution and Mediation Rules, 2002.

8. Procedure on the failure of Alternate Dispute Resolution.-
 (1) On the filing of report by the Mediator under the Mediation Rules that efforts at Mediation have failed or a report by the Conciliator under the provisions of the Arbitration and Conciliation Act, 1996, or a report of no settlement in the Lok Adalat under the provisions of the Legal Services Authority Act, 1987 the suit shall be listed before the Court Officer within a period of 14 days. At the said hearing before the Court Officer, all the parties shall submit the draft issues proposed by them. The suit shall be listed before the Court within 14 days thereafter for framing of issues.

(2) When the suit is listed after failure of the attempts at conciliation, arbitration or Lok Adalat, the judge may merely inquire whether it is still possible for the parties to resolve the dispute. This should invariably be done by the judge at the first hearing when the matter comes back on failure of conciliation, mediation or Lok Adalat.

examination of each witness being by affidavit and the witness being then cross-examined or re-examined. The parties shall keep the affidavit in chief examination ready whenever the witness's examination is taken up. As far as possible, evidence must be taken up day by day as stated in clause (a) of proviso to Rule 2 of Order XVII. The parties shall also indicate the likely duration for the evidence to be completed, and for the arguments to be thereafter heard. The judge shall ascertain the availability of time of the Court and will list the matter for trial on a date when the trial can go on from day to day and conclude the evidence. The possibility of further negotiation and settlement should be kept open and if such a settlement takes place, it should be open to the parties to move the Court Officer for getting the matter listed at an earlier date for disposal.

9. Reference to Commissioner for recording of evidence.-

Regarding referring the matter for recording of evidence to the Commissioner, the following instruction shall be observed:-

(a) The High Court shall after conducting an examination of eligible advocates on the subjects of the Code of Civil Procedure and Evidence Act, shall appoint them as Commissioners for recording evidence. They shall be ranked according to the marks secured by them in such examination.

(b) It is not necessary that in every case the Court should appoint a Commissioner for recording evidence. Only if the recording of evidence is likely to take a long time, or there are any other special grounds, should the Court consider appointing a Commissioner for recording the evidence. The Court should direct that the matter be listed for arguments fifteen days after the Commissioner files his report with the evidence.

Note:-The Court may initially fix a specific period for the completion of the recording of the evidence by the Commissioner and direct the matter to be listed on the date of expiry of the

period, so that Court may know whether the parties are co-operating with the Commissioner and whether the recording of evidence is getting unnecessarily prolonged.

(c) Commissioners should file an undertaking in Court upon their appointment that they will keep the records handed over to them and those that may be filed before them, safe and shall not allow any party to inspect them in the absence of the opposite party/counsel. If there is delay of more than one month in the dates fixed for recording evidence, it is advisable for them to return the file to the Court and take it back on the eve of the adjourned date.

10. Costs.- So far as awarding of costs at the time of judgment is concerned, awarding of costs must be treated generally as mandatory in as much as the liberal attitude of the Courts in directing the parties to bear their own costs had led parties to file a number of frivolous cases in the Courts or to raise frivolous and unnecessary issues. Cost should invariably follow the event. Where a party succeeds ultimately on one issue or point but loses on number of other issues or points which were unnecessarily raised, costs must be appropriately apportioned. Special reasons must be assigned if costs are not being awarded. Costs should be assessed according to rules in force. If any of the parties has unreasonably protracted the proceedings, the judge should consider exercising discretion to impose exemplary costs after taking into account the expense incurred for the purpose of attendance on the adjourned dates.

11. Proceedings for perjury.- If the Trial judge, while delivering the judgment, is of the view that any of the parties or witnesses have wilfully and deliberately uttered blatant falsehood, he shall consider (at least in some grave cases) whether it is a fit case where prosecution should be initiated for perjury and order prosecution accordingly.

beyond the control of the party, as required by clause (b) or provided to Rule 2 of Order XVII. The Court shall impose costs as specified in Rule 2 of Order XVII.

MISCELLANEOUS APPLICATIONS.

13. The proceedings in a suit shall not be stayed merely because of the filing of Miscellaneous Application in the course of suit unless the Court in its discretion expressly thinks it necessary to stay the proceedings in the suit.

FIRST APPEALS TO SUBORDINATE COURTS.

14. Service of Notice of Appeal.- (1) First Appeals being appeals on question of fact and law, courts are generally inclined to admit the appeal and it is only in exceptional cases that the appeal is rejected at the admission stage under Rule 11 of Order XLI CPC. In view of the amended CPC, a copy of the memorandum of appeal is required to be filed in the subordinate Courts. It is clarified that the requirement of filing a copy of appeal memorandum in the sub-ordinate Court does not mean that appeal memorandum cannot be filed in the Appellate Court immediately for obtaining interim orders.

(2) Advance notice should simultaneously be given by the counsel for the party, who is proposing to file the appeal, to the counsel for the opposite party who appeared in the Subordinate Court so as to enable the respondents to appear if they so choose, even at the first hearing stage.

15. Essential Documents to be filed with the Memorandum of Appeal.- The Appellant shall, as far as possible, file, along with the appeal, copies of essential documents marked in the suit for the purpose of enabling the appellate court to understand the points raised or for purpose of passing interim orders.

16. Fixation of time limits in interlocutory matters:-

Whenever notice is issued by the appellate Court in interlocutory matters, the notice should indicate the date by which the reply should be filed. The rejoinder, if any, should be filed within four weeks of receipt of the reply. If there are more parties than one who are respondents, each one of the respondent should comply with this requirement within the time limit and the rejoinder may be filed within four weeks from the receipt of the last reply.

17. Steps for completion of all formalities/(Call Work)

(Hajri):- The appeal shall be listed before the Court Officer for completion of all formalities necessary before the appeal is taken up for final hearing. The procedure indicated above of listing the case before a senior officer of the appellate Court for giving dates in routine matters must be followed to reduce the 'call work' (Hajri) and only where judicial orders are necessary such cases should be listed before Court.

18. Procedure on grant of Interim-orders.- (1) If an interim order is granted at the first hearing by the Court, the respondents would have the option of moving appropriate applications for vacating the interim order even before the returnable date indicated in the notice and if such an application is filed, it shall be listed as soon as possible even before the returnable date.

(2) If the Court passes an ad-interim ex-parte order and if the reply is filed by the respondents and if, without good reason, the appellant fails to file the rejoinder, Court shall consider whether it is a fit case for vacating the stay or interim order and list the case for that purpose. This is intended to see that those who have obtained ad interim orders do not procrastinate in filing replies. The appellant may also waive his right to file the rejoinder. Such choice shall be conveyed to the Court Officer on or before the date fixed for filing of rejoinder. Such communication of option by the applicant to the Court Officer will

Wherever they have not been filed, the Court must insist on their being filed within a particular period to be fixed by the Court and each party must serve a copy thereof on the opposite side before the date of commencement of arguments. There is no question of parties filing replies to each other's written submissions.

(2) The Court may consider having a Caution List/Alternative List to take care of eventualities when a case does not go on before a court and those cases may be listed before a court where for any reason the scheduled cases are not taken up for hearing.

20. Costs.- Awarding of costs must be treated generally as mandatory in as much as it is the liberal attitude of the Courts in not awarding costs that has led to frivolous points being raised in appeals or frivolous appeals being filed in the courts. Costs should invariably follow the event and reasons must be assigned by the appellate Court for not awarding costs. If any of the parties have unreasonably protracted the proceedings, the judge shall have the discretion to impose exemplary costs after taking into account the costs that may have been imposed at the time of adjournments.

21. Application/petition under special Acts. The Practice/directions in regard to Original Suits should mutatis mutandis apply in respect of such applications/petitions filed under special Acts like the Industrial Disputes Act, Hindu Marriage Act, Indian Succession Act.

CRIMINAL TRIALS AND CRIMINAL APPEALS TO SUBORDINATE COURTS.

22. Criminal trials.- (1). Criminal trials should be classified based on offence, sentence and whether the accused is on bail or in jail. Capital punishment, rape and cases involving sexual offences or dowry deaths should be kept in Track 1. Other cases where the accused is not granted bail and is in jail, should be kept in Track II. Cases which affect a large number of persons such as cases of mass cheating, economic offences, illicit liquor tragedy and food adulteration

cases, etc. should be kept in Track III. Offences which are tried by special courts such as POTA, TADA, NDPS, Prevention of Corruption Act, etc. should be kept in Track IV while cases involving all other offences shall be kept in Track V

(2). The endeavor should be to complete Track 1 cases within a period of nine months, Track II and Track III cases within twelve months and Track IV within fifteen months.

Note:- The High Court may classify criminal appeals pending before it into different tracks on the same lines mentioned above.

23. Criminal appeals. (1). Wherever an appeal is filed by a person in jail, and also when appeals are filed by State as far as possible, the memorandum of appeal may be accompanied by important documents, if any, having a bearing on the question of bail.

(2) In respect of appeals filed against acquittals, steps for appointment of amicus curie or State Legal Aid counsel in respect of the accused who do not have a lawyer of their own should be undertaken by the Court/(State Legal Services Authority) immediately after completion of four weeks of service of notice. It shall be presumed that in such an event the accused is not in a position to appoint counsel.

(3) Advance notice should simultaneously be given by the counsel for the party who is proposing to file the appeal to the counsel for the opposite party in the subordinate Court, so as to enable the other party to appear if they so choose even at the first hearing stage.

24. Notice issued under s. 80 of Code Of Civil Procedure. Every public authority shall appoint an officer responsible to take appropriate action on a notice issued under S. 80 of the Code of Civil Procedure. Every such officer shall take appropriate action on receipt of

CPC or CR. P.C. Whenever there is any inconsistency between these rules and the provisions of either the Code of Civil Procedure, 1908 or the Code of Criminal Procedure 1973 or the Himachal Pradesh Courts Act 1976 or any other statutes, the provisions of such Codes and Statutes shall prevail.

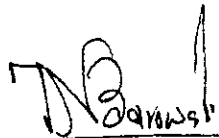
BY ORDER

(J. N. BAROWALIA)
Registrar (Rules).

Encls. - No. HHC/Rules/C.P./ADR/05- Dated 19th December, 05
Copy forwarded for information.-

1. The Principal Secretary to the Hon'ble the Chief Justice, High Court of Himachal Pradesh, Shimla-171001.
2. The Assistant Registrar (Hon'ble Supreme Court of India) with reference to D.No. 2008/02/5G/PILC, dated 5th August, 2005.
3. The Principal Secretary (Home) to the Government of Himachal Pradesh.
4. The L.P. cum Principal Secretary (Law) to the Government of Himachal Pradesh, Shimla-171002
5. The Deputy Registrar cum Special Secretary to the Hon'ble Chief Justice of this High Court of H.P. Shimla-171001.
6. All the Presidents District Bar Association in Himachal Pradesh.
7. The President, High Court Bar Association, Shimla-1.
8. All the Additional Registrars of this High Court
9. All the District & Sessions Judges/Additional District & Sessions Judges, Presiding Officer, Fast Track Courts, Sr. Sub Judges, Sub Judge Sr. Division, Sub Judge Junior Division in Himachal Pradesh.
10. The Director State Judicial Academy, Shimla.
11. The Private Secretaries to the Registrar (General), Registrar (Vigilance) and P.A. to the Registrar (Rules) and Registrar (Inspection), High Court of Himachal Pradesh, Shimla.

12. All the Deputy Registrars/ Assistant Registrars / Secretaries/Court Secretaries / Private Secretaries/ Superintendents/ Marriage Counselor-cum- Superintendent (incharge- PIL) /Chief Librarian of this High Court.
13. The Accountant General (Audit) H.P. Shimla
14. The Sr. Deputy Accountant General (A/c). Shimla-3.
15. The Controller, Printing & Stationery, Government of Himachal Pradesh, Shimla-5, for publication in the H.P. Gazette. He is also requested to send a copy of the Gazette concerning publication to this Registry at the earliest.
16. Yours truly,


20/11/2015
J. N. BAROWALIA
Registrar (Rules)